

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4456

ANSWERED ON:21.12.2011

CBI CASES AGAINST BUREAUCRATS

Choudhary Shri Harish;Dubey Shri Nishikant ;Jaiswal Shri Gorakh Prasad ;Pandey Shri Ravindra Kumar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the details of cases involving officers of the All India Services where CBI has conducted search and seizure operations during the current year-wise and cadre-wise;
- (b) the details of cases where CBI initiated action against officers of All India Services pending at present;
- (c) the number out of them, in which charge-sheets have been filed within the stipulated period and the number in which extension of time has been sought from the designated courts;
- (d) the date from which the oldest case is pending alongwith the present status of cases involving search and seizures;
- (e) the steps being taken to expedite the cases, particularly those pending for over five years; and
- (f) the other steps taken to weed out corruption from Government offices?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) to (c) CBI has registered 08 cases against Officers of All India Services during the current year i.e. 2011 Details of these cases are enclosed at Annexure-A. All these cases are under various stages of investigation.

(d) The oldest case of CBI involving officers of All India Services under investigation is Case No. RC.53(A)/2009-ACB/Chennai which was registered on 12.10.2009 against Shri K. Suresh, IAS (MP-1982), Chairman, Chennai Port Trust, Chennai. The case is under investigation.

(e) There is no case against officers of the All India Services pending investigation for more than 5 years as on 30.11.2011.

(f) Several steps have been taken by the Government to combat corruption and to improve the functioning of Government. These include: -

# Issue of Whistle Blowers Resolution, 2004 and the introduction of the Public Interest Disclosure and Protection to Persons making the Disclosure Bill, 2010 in the Parliament;

# Enactment of Right to Information Act, 2005;

# The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;

# Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC.

# Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;

# Introduction of e-Governance and simplification of procedures and systems;

# Issue of Citizen Charters.

# Acceptance of the First Report of the Group of Ministers to consider measures that can be taken by the Government to tackle corruption.

# Introduction of the Lokpal Bill, 2011 in the Lok Sabha.

# Ratification of United Nations Convention Against Corruption (UNCAC).

# Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha.

# Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament.

# Placing details of immovable property returns of Members of the All India Services and Group 'A' officers of the Central Government in the public domain.

# Introduction of Right of Citizen for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011 in the Lok Sabha for non-compliance of Citizen Charter.